

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.210/00400/2016**

**Dated this Thursday, the 12<sup>th</sup> day of September, 2019**

***CORAM: R.VIJAYKUMAR, MEMBER (A)***  
***RAVINDER KAUR, MEMBER (J)***

1. P.H.Patil, Aged 51 years, S/o Sh. H.Patil,  
 Working as Drafty in Ordnance Factory, Chanda, Maharashtra.  
 R/o Q. No.29/C, O.F. Estate, Chanda, Maharashtra.
2. V.P. Sorte, Aged 55 years, S/o Sh. Pundlik Sorte,  
 Working as Poddar in Ordnance Factory, Chanda, Maharashtra.  
 R/o Mahadeo Mandir, Ward No.18, Near CDCC Bank,  
 Babubath, Chandrapur, Maharashtra.

*-Applicants*

*(None)*

**VERSUS**

1. Union of India, through the Secretary,  
 Ministry of Defence, Govt. of India, South Block, New Delhi.
2. The Controller General of Defence Accounts (CGDA),  
 Ulan Batar Road, Palam, Delhi Cantt – 10.
3. The Principal Controller of Accounts (Fys),  
 Ministry of Defence, 10-A, S.K.Bose Road, Kolkata 700 001.
4. The General Manager, Ordnance Factory,  
 Chanda, Maharashtra.

*- Respondents*

*(By Advocate Shri R.R.Shetty)*

**ORDER (Oral)**

*Per : R.Vijaykumar, Member (A)*

This application has been filed on  
 11.05.2016 under Section 19 of the  
 Administrative Tribunals Act, 1985 seeking  
 the following reliefs :-

“8(i). That the Hon'ble Tribunal may graciously be pleased to pass an order of quashing the impugned order dated 28.10.2014 (Annex. A/1) issued by the respondent No.3 and order dated 27.3.2014 (Annex A/2) issued by the respondent No.2; and order dated 16.2.2015 (Annex A/1) declaring to the effect that the

same are illegal, unjust, arbitrary and discriminatory.

8(ii). That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to grant 1<sup>st</sup> financial upgradation under ACP Scheme w.e.f. 1.1.20006 after ignoring all previous promotion in the same Grade Pay in the Grade Pay of Rs.2000/-, 2<sup>nd</sup> financial upgradation under ACP Scheme in the Grade Pay of Rs.4200/- under MACP Scheme, as granted to the similarly situated persons working in Ordnance Factory Muradnagar, O.F. Dehradun and other factories from due date with all the consequential benefits including the arrears of difference of pay and allowances with interest.

8(iii). Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants."

2. On the second call, the applicant is not present. This has been the position over the last three hearings. The earlier counsel nominated by the applicant has already withdrawn from the case and advised accordingly on 24.05.2019 and reiterated on 15.07.2019. The applicant continues to be absent today and it is apparent that the applicant has lost interest in proceeding with the matter.

3. In the circumstances, the OA is dismissed for default as well as for non-prosecution. No costs.

*(Ravinder Kaur)*  
**Member (Judicial)**

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*(R.Vijaykumar)*  
**Member (Administrative)**